

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA (CAA) No. 26/Chd/Hry/2017

IN THE MATTER OF SCHEME OF AMALGAMATION OF:

Caraf Builders & Constructions Pvt. Ltd.
.....Applicant No.1-Transferor Company
with

DLF Cyber City Developers Ltd.
.....Applicant No.2-Transferee Company

Present: - Dr. U.K. Chaudhary, Sr. Advocate with Mr. Naveen Dahiya, Mr. Himanshu Vij and Mr. Nahush Jain, Advocates for applicant-companies.

Learned Senior Counsel for applicant-companies seeks time to file affidavits of consents from the equity and preferential shareholders of transferee-company. It is, however, contended that one unsecured creditor of the transferor-company though has given consent by way of consent letter and the affidavit in support thereof does not state if the deponent is a partner. However, the amount of debt is stated to be only ₹ 60,000/-. Rest of the unsecured creditors are stated to have furnished their proper affidavits supported with resolutions wherever required having no objection to the proposed Scheme.

List the matter on 16.01.2018. Affidavits with regard to the consent of equity and preferential shareholders as noticed above be filed at least three days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

December 12, 2017
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